

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF
TELANGANA AND THE STATE OF ANDHRA PRADESH**

VACATIONS – Summer Vacation, 2015 – High Court of
Judicature at Hyderabad – Sitting Arrangements – Notification – Issued – Reg.

ROC.NO.4122/SO-1/2014

DATED: 26 .04.2015

NOTIFICATION NO.20 /SO/2015

It is hereby notified that the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh will be closed for Summer Vacation, 2015 from Monday the 4th May, 2015 to Friday the 29th May, 2015. (both days inclusive)

During the Vacation, the following Hon'ble Judges will be sitting in the High Court of Judicature at Hyderabad for hearing the matters as mentioned in the table:

First spell

From 04-05-2015 (Monday) to 14-05-2015 (Thursday) (both days inclusive).

Date of filing	Date & time of sitting	Hon'ble Judges	Bench matters
04.05.2015 (Monday)	07.05.2015 (Thursday) 10.30 AM to 1.30 PM and 2.15 PM to 4.15 Pm	Hon'ble Sri Justice K.C. BHANU & Hon'ble Sri Justice M.S.K. JAISWAL	Division Bench
11.05.2015 (Monday)	14.05.2015 (Thursday) 10.30 AM to 1.30 PM and 2.15 pm to 4.15 pm		
04.05.2015 (Monday)	07.05.2015 (Thursday) 10.30 AM to 1.30 PM and 2.15 pm to 4.15 pm	Hon'ble Sri Justice A. RAJASEKHER REDDY	Single Bench
11.05.2015 (Monday)	14.05.2015 (Thursday) 10.30 AM to 1.30 PM and 2.15 pm to 4.15 pm	Hon'ble Sri Justice A.V. SESA SAI	Single Bench

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Second spell

From 15-05-2015 (Friday) to 29-05-2015 (Friday) (both days inclusive).

Date of filing	Date & time of sitting	Hon'ble Judges	Bench matters
18.05.2015 (Monday)	21.05.2015 (Thursday) 10.30 AM to 1.30 PM and 2.15 PM to 4.15 PM	Hon'ble Sri Justice N. RAMAMOHANA RAO & Hon'ble Sri Justice M. SATYANARAYANA MURTHY	Division Bench
		Hon'ble Sri Justice M.S. RAMACHANDRA RAO	Single Bench
25.05.2015 (Monday)	28.05.2015 (Thursday) 10.30 AM to 1.30 PM and 2.15 PM to 4.15 PM	Hon'ble Sri Justice VILAS V. AFZUL PURKAR & Hon'ble Sri Justice T. SUNIL CHOWDARY	Division Bench
		Hon'ble Sri Justice A. RAMALINGESWARA RAO	Single Bench

Note:

- 1) Hon'ble Judges will preside over the Single Benches after completion of the work of the Division Bench.
- 2) No fresh matters be taken up beyond 4.15 pm without permission of the Hon'ble the Chief Justice. However, the Hon'ble Court can continue the matter which has already been taken up by their Lordships before 4.15 pm on that day. If Hon'ble Courts intend to take up any matter beyond 4.15 pm, the Registrar (Judicial) shall obtain the permission from the Hon'ble Chief Justice.
- 3) All lunch motions/ urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Senior Judge sitting in the Hon'ble Division Bench.
- 4) All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge.

**Vacation Officers for the first spell of Vacation
(from 4th May, 2015 to 14th May, 2015)**

Notice of any application of extremely urgent nature shall be given to the following **Vacation Officers** before 1.30 pm on Monday the 4th May, 2015 and on Monday the 11th May, 2015.

1. Sri R.L.N.Charyulu, Deputy Registrar
2. Sri P.S. Kameswara Rao, Assistant Registrar
3. Sri Y. Krishnavardhan Reddy, Assistant Registrar
4. Sri C.V. Mallikarjuna Varma, Assistant Registrar

**Vacation Officers for the second spell of Vacation
(from 15th May, 2015 to 29th May, 2015)**

Notice of any application of extremely urgent nature shall be given to the following **Vacation Officers** before 1.30 pm on Monday the 18th May, 2015 and on Monday the 25th May, 2015.

1. Sri K. Gangadhara Rao, Deputy Registrar
2. Sri M. Vijaya Bhaskar, Assistant Registrar
3. Sri K. Bhaskar Rao, Assistant Registrar
4. Sri A. Surya Prakash Rao, Assistant Registrar

Hon'ble Vacation Judges will hold the Court on the date mentioned above or any other day during vacation period as their Lordships think fit to hear the following types of matters.

- i. Habeas Corpus
- ii. Anticipatory bails
- iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
- iv. Any other urgent matter, which cannot wait till the end of the vacation (such as, eviction/dispossession, demolition etc.,) specifically permitted by the Senior Vacation Judge.
- v. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.

During the vacation, the Hon'ble Senior Vacation Judge is authorized to constitute Benches and allocate subjects and rosters, however with the approval of the Hon'ble the Chief Justice.

No policy and administrative matters shall be taken up during vacation.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (With a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal)
- 3) All the Registrars, High Court of Judicature at Hyderabad
- 4) The Officers concerned.
- 5) All the Unit Heads in the State of Telangana and the State of Andhra Pradesh.
- 6) All the Officers, High Court of Judicature at Hyderabad.
- 7) All the Section Heads, High Court of Judicature at Hyderabad.
- 8) The Chief Judges, City Civil Court and City Small Causes Court, Hyderabad.
- 9) The Metropolitan Sessions Judge, Hyderabad, Vijayawada and Visakhapatnam
- 10) The Director, A.P. Judicial Academy, Secunderabad.
- 11) The Member Secretary, A.P. State Legal Services Authority, Hyderabad and Telangana State Legal Services Authority, Hyderabad.
- 12) The Secretary, A.P. H.C. Legal Service Committee, Hyderabad.
- 13) The Advocate General, State of Telangana, Hyderabad.
- 14) The Advocate General, State of Andhra Pradesh, Hyderabad.
- 15) The Secretary to Governor, for the State of Telangana and State of Andhra Pradesh, Hyderabad.
- 16) The Chief Secretary to Government, Government of Telangana, Hyderabad.
- 17) The Chief Secretary to Government, Government of Andhra Pradesh, Hyderabad.
- 18) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Telangana, Hyderabad.
- 19) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Hyderabad.
- 20) The Chairman, A.P. Administrative Tribunal, Hyderabad.
- 21) The Chairman, Industrial Tribunals (I,II & Addl.), Hyderabad.
- 22) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 23) The Chairman, Sales Tax Appellate Tribunal, Hyderabad & Addl. Bench at Visakhapatnam.
- 24) The Chairman, Co-operative Tribunal, Hyderabad and Vijayawada.
- 25) The Presiding Officer, State Transport Appellate Tribunal, Hyderabad.
- 26) The Presiding Officer, Wakf Tribunal, City Civil Court compound, Hyderabad.
- 27) The Presiding Officers, Labour Courts at Hyderabad, I,II & III, Visakhapatnam, Guntur, Ananthapur, Warangal & Godavari Khani.
- 28) The Secretary General, Supreme Court of India, New Delhi.
- 29) The Registrar, Supreme Court of India, New Delhi.
- 30) The Registrar, All High Courts in India.
- 31) The Registrar, Railway Claims Tribunal, Hyderabad.
- 32) The Registrar, Income Tax Tribunal, Hyderabad.
- 33) The Registrar, A.P. Lokayukta, Hyderabad.
- 34) The Registrar, State Consumers Redressal Forum, Hyderabad.
- 35) The Secretary, Bar Council of A.P., Hyderabad.
- 36) The Accountant General, Andhra Pradesh, Hyderabad.
- 37) The Public Prosecutor for the State of Telangana at High Court of Judicature at Hyderabad.
- 38) The Public Prosecutor for the State of Andhra Pradesh at High Court of Judicature at Hyderabad.

- 39) The Administrator, Government Pleaders, Hyderabad.
- 40) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 41) The Special Judge for Economic Offences, Hyderabad.
- 42) The Special Judge for Essential Commodities Act, Hyderabad.
- 43) The Special Judge for Trial of CBI Cases, Hyderabad and Visakhapatnam.
- 44) The Special Sessions Judge for SCs & STs (POA) Act, 1989-cum-VI Metropolitan Sessions Judge, Secunderabad.
- 45) The Special Sessions Court for Trial of cases under SCs & STs (POA) Act, 1989-cum-Addl. District & Sessions Judges in the State.
- 46) The Special Judge for SPE & ACB Cases, Vijayawada & Nellore.
- 47) The Judge, Family Courts at Hyderabad, Adilabad, East Godavari at Rajahmundry, Nalgonda, Nellore, Mahabubnagar, Medak at Sangareddy, Prakasam at Ongole, Secunderabad, Srikakulam, Vijayawada, Visakhapatnam, Warangal, Tirupathi and Kurnool.
- 48) The Registrar, Special Court under the A.P. Land Grabbing Prohibition Act, Hyderabad.
- 49) The Registrar, Special Court under the A.P. Electricity (Amendment) Act – 2000, Sec'bad.
- 50) The Presiding Officer, Court of the Special Judge for trial of Embezzlement of Funds in Social Welfare Department, Nampally, Hyderabad.
- 51) The Director of Prosecutions, Hyderabad.
- 52) The Commissioner of Printing Stationery & Stores Purchase, Government Central Press, Chanchalguda, Hyderabad (For Publication in the Gazette Urgently)
- 53) The President, Judicial Officers' Association, High Court of Judicature at Hyderabad.
- 54) The Secretary, Junior Officers' Association, High Court of Judicature at Hyderabad.
- 55) The President, High Court Service Association, High Court of Judicature at Hyderabad.
- 56) The President, High Court Advocates' Association, High Court of Judicature at Hyderabad.
- 57) The Secretary, Advocates' Clerks' Association, High Court of Judicature at Hyderabad.
- 58) The President, Court Masters and Personal Secretaries to the Hon'ble Judges' Association, High Court of Judicature at Hyderabad.
- 59) The Secretary, State Judicial Employees Association, Criminal Courts Compounds, Red Hills, Nampally, Hyderabad.
- 60) The General Secretary, A.P. Judicial Class IV Employee's Association, c/o District Court, Chittoor.
- 61) The Commissioner, Information & Public Relations, Hyderabad.
(with a request to publish the notification in all local dailies)
- 62) The Director, All India Radio, Public Gardens, Hyderabad.
- 63) The News Director, Doordarshan Kendra, Ramanthpur, Hyderabad (Mobile No.9666631363).
- 64) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 65) The Overseer, High Court of A.P., Hyderabad.
- 66) SPARE

} With a request for making necessary announcement

} For publication in the Newspaper

